

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 94(ND)17
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017

NAME OF THE COMPANY: M/s. Smt Manjusha Jain & Anr. V/s. M/s. Kosmosys Solutions Pvt. Ltd & Ors.

SECTION OF THE COMPANIES ACT: 241/242

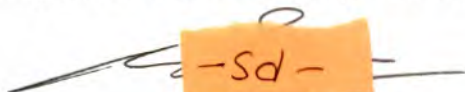
| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
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Present: For Respondent 2 & 3: Mr. Raja Chatterjee, Advocate
Mr. Adeel Ahmed, Advocate

Order

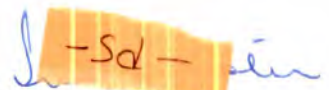
CA 184 has been filed by the petitioner bringing on record the total disregard of the order this bench in so far as the execution of the cheques are concerned for disbursement of statutory liabilities and salaries of employees. No cogent explanation has been brought forth by the respondents. The matter is being re-notified for tomorrow i.e. 13th July 2017 giving the last opportunity to the respondents to comply in this regard. In case of any valid objection for non-disbursing a particular amount, cogent reasons be given for the satisfaction of this Bench.

It is further being brought to the notice that the custom liability is required to be extinguished today itself. The aftermath of non-payment shall fall squarely on the Directors of the respondent no. 2 company, who would be guilty of the default.



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]